

utility service, the public safety or the maintenance of supplies and services necessary for the life of the community or would result in the infliction of grave hardship on the community, may, by notification in the Official Gazette, declare to be an essential service for the purposes of this Act;"

I divide it in two parts, one, the right to strike and the other the safety, security and smooth functioning of the society. I want to know whether we want public safety, whether we want maintenance of supplies and services necessary for the life of the community, whether we want that there should be a little ban on the infliction of grave hardship on the community or we want only the right to strike.

14.58 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Now, this collective bargaining which is the sign of communist and Marxist tactics has taken the form of agitations in this country. Today, we should know what are the conditions that are existing in the country and whether the country is quite peaceful. Everywhere, you can see Naxalites, here and there; everywhere you can see the disturbances in the country. And this has been infiltrated into the Central Government also. They are not satisfied with the people creating trouble elsewhere. In view of the existing conditions and circumstances of the country, I think, this is not a repressive measure brought forward by the Home Minister. It is a measure required for the good of the community, for the good of the people and for the good of democracy. No amendment should be allowed in this and the Bill should be carried through as it is.

Mr. DEPUTY-SPEAKER: Now we take up the Private Members' business.

Bills to be introduced Mr. Kanwar Lal Gupta. He is not present.....

Mr. Desai.

15 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(AMENDMENT OF ARTICLES 80, AND 171)

SHRI C. C. DESAI: (Sabarkantha): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI C. C. DESAI: I introduce the Bill.

HINDU SUCCESSION (AMENDMENT)
BILL*

(INSERTION OF NEW SECTION 24 A)

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) :
उपाध्यक्ष महोदय, मैं आपकी आज्ञा से हिन्दू
उत्तराधिकार अधिनियम, 1956 में आगे
संशोधन करने वाले विधेयक को पेश करने की
अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

The motion was adopted

श्री श्रीम प्रकाश त्यागी : मैं विधेयक पेश
करता हूँ।

CONSTITUTION (AMENDMENT)
BILL*

(AMENDMENT OF ARTICLE 37, ETC.)

श्री श्रीमोग्ग शा (जयनगर) : उपाध्यक्ष
महोदय, मैं भारत के संविधान में आगे

* Published in Gazette of India Extraordinary, Part II, section 2, dated 13-12-68.

[श्री भोगेन्द्र झा]

संशोधन करने वाले विधेयक को पेश करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक को पेश करता हूँ।

HINDU SUCCESSION (AMENDMENT) BILL*

(AMENDMENT OF SECTIONS 10, 15; ETC.)

SHRI RANDHIR SINGH (Rohtak) : I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

श्रीमती लक्ष्मीकान्तम्मा (खम्मम) : उपाध्यक्ष महोदय, मैं इस विधेयक का विरोध करती हूँ।

श्री छटल बिहारी बाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, वह इस विधेयक का विरोध कर रही हैं।

MR. DEPUTY-SPEAKER: She has not written to me. She ought to have informed me in advance.

श्रीमती लक्ष्मीकान्तम्मा : लेकिन मैं इसका इन्ट्रोडक्शन पर विरोध कर सकती हूँ।

MR. DEPUTY-SPEAKER: Note has been taken of this.

The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

The motion was adopted.

SHRI RANDHIR SINGH: I introduce the Bill.

CONTEMPT OF COURTS (AMENDMENT) BILL*

(AMENDMENT OF SECTION 4)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Contempt of Courts Act, 1952.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Contempt of Courts Act, 1952."

SHRIMATI LAKSHMIKANTHAMMA (Khammam): No, no.

MR. DEPUTY-SPEAKER: This is a different measure altogether.

The Ayes have it, the Ayes have it. The motion is carried.

The motion was adopted.

SHRI TENNETI VISWANATHAM: I introduce the Bill.

15.03 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(AMENDMENT OF ARTICLE 368) BY SHRINATH Pai

MR. DEPUTY-SPEAKER: Now we take up further consideration of the following motion moved by Shri Nath Pai on the 15th November, 1968:—

"That the Bill further to amend the Constitution of India, as reported by Joint Committee, be taken into consideration."